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Essential Personnel (Registration) (West Pakistan Amendment) Ordinance, 1965

5 of 1965

[01 April 1965]

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An Ordinance to amend the Essential Personnel (Registration) Ordinance, 1948, in its application to the Province of West Pakistan Preamble.- WHEREAS it is expedient to amend the Essential Personnel (Registration) Ordinance, 1948 (Ordinance X of 1948), in its application to the Provinceof West Pakistan, in the manner hereinafter appearing; AND WHEREAS theProvincial Assembly of West Pakistan is not in session and the Governor of West Pakistan is satisfied that circumstances exist which render immediate legislation necessary; Now, THEREFORE, inexercise of the powers conferred on him by clause (1) of Article 79 of the Constitution, the Governor of West Pakistan is pleased to make and promulgate the following Ordinance:-

1. Short Title And Commencement :-

- (1) This Ordinance may be called the Essential Personnel (Registration) (West Pakistan Amendment) Ordinance, 1965.
- (2) It shall come into force at once.

2. Amendment Of Section 6 Of Ordinance X Of 1948 :-

In the Essential Personnel (Registration) Ordinance, 1948 (Ordinance X of 1948), in section 6, for sub-section (3), the

following sub-section shall be substituted, namely:-

"(3) No Court shall take cognizance of the offence except on the complaint lodged by or made on the authority of the Joint Director, Employment Exchanges, West Pakistan".